

fatal and non-fatal industrial injuries are as under:

	1977	1978 (for the period upto 30-9-78)
Fatal	571	356
Non-Fatal	2,83,978	1,87,464

(b) and (c). It does not appear from the available figures that there is an increasing trend in fatal and non-fatal industrial injuries in the country. In fact the rate of injuries per 1000 workers has come down from 75.67 in 1971 to 48.24 in 1976 (Provisional). The Factories Act, 1948 (which is administered by the State Governments/Union Territory Administrations) regulates the safety, health and welfare of factory workers. The Act was recently amended to strengthen safety provisions. The Act now provides for appointment of Safety Officers in every factory wherein one thousand or more workers are ordinarily employed and wherein, in the opinion of the State Government, any manufacturing process or operation is carried on, which process or operation involves any risk of bodily injury, poisoning or disease, or any other hazard to health, to the persons employed in the factory. As major percentage of accident in factories is attributed to human factors, the Director General, Factory Advice Service and Labour Institutes, Bombay, Central Labour Institute and Regional Labour Institutes conduct training courses for all levels of management and workers.

Committee to review Programme in Training Institutes

2733. SHRI SARAT KAR: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether a Committee was appointed by Government to review the programme in Training Institutes and Industrial Establishments;

(b) if so, whether Government have received its report; and

(c) the main recommendations which have been accepted by Government?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir.

(b) Yes, Sir.

(c) The recommendations of the Committee have been circulated to the State Governments, and other Central Organisations concerned with Vocational Training for their comments. Final decision will be taken by the Government of India after receiving their comments and examining them.

Recommendations of Technical Evaluation Committee of Central Research Institute for Yoga and Visvayatan Yogasharam

2734. SHRI HARI VISHNU KAMATH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to his reply given to Unstarred Question No. 2469 on 17-8-1978 Re. Recommendations of Technical Evaluation Committee of Central Research Institute for Yoga and Visvayatan Yogasharam and state:

(a) the nature of findings and conclusions reached by the Technical Evaluation Committee;

(b) whether any specific and concrete recommendations have been made by the Committee in respect of the working of the Central Research Institute for Yoga and Visvayatan Yogasharam with their branches at Delhi and Katra Vaishnodevi;

(c) if so, the details thereof;

(d) whether Government propose to accept and implement the said recommendations; and

(e) if not, the reasons therefor?